

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 29th June, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 25 of 2017

A Bill further to amend the Tamil Nadu Prohibition Act, 1937.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth year of the Republic of India as follows: –

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Prohibition (Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Prohibition Act, 1937(hereinafter referred to as the principal Act), in clause (19), the expression “or unfermented” shall be omitted.

Tamil Nadu Act X of 1937.

Substitution of section 19.

3. For section 19 of the principal Act, the following section shall be substituted, namely:-

“19. ***Licence for tapping neera or padani, etc.***-The Commissioner of Prohibition and Excise or the Functional Registrar of the Tamil Nadu Palm Products Development Board or any other officer authorized by the State Government in this behalf, may issue-

(a) licences for the tapping of neera or padani for consumption thereof without fermentation or for use in the manufacture of jaggery, honey, biscuits, sugar and such other products as may be notified by the State Government; or

(b) permits for the possession, transport or sale of such neera or padani.”

STATEMENT OF OBJECTS AND REASONS.

In order to facilitate the extraction and processing of Neera from coconut trees and to issue licences for Marketing and Export of Neera and for use in the manufacture of jaggery, honey, biscuits, sugar and such other products, the Government have decided to amend the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) suitably.

2. The Bill seeks to give effect to the above decision.

P. THANGAMANI

*Minister for Electricity,
Prohibition and Excise*

K. BOOPATHY

Secretary (In-charge)

MEMORANDUM REGARDING DELEGATED LEGISLATION.

Clause 1(2) and section 19 proposed to be substituted by clause 3 of the Bill authorizes the State Government to issue notifications, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

P. THANGAMANI

*Minister for Electricity,
Prohibition and Excise.*

K. BOOPATHY

Secretary (In-Charge),